

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF DEEPAJ VINIMAY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DEEPAJ VINIMAY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17th March, 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1994PTC062352
5.	Address of the registered office and principal office (if any) of corporate debtor	235/2A, A.J.C Bose Road, 3 rd Floor , Room no -3N1, Kolkata – 700020, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	10th May, 2022
7.	Estimated date of closure of insolvency resolution process	180 days from date of Commencement of resolution process, which is 5th November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Sudipta Ghosh Registration No: IBBI / IPA-001 / IP-P00484 / 2017-18 / 10872
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 8, N.N Mukherjee, 3 rd Lane, Uttarpara, Hooghly -712258 E-Mail ID:sudipta_ghosh08@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 29C, Bentinck Street, 2 nd Floor , Kolkata -700001 E-Mail ID: cirp.deepaj@gmail.com
11.	Last date for submission of claims	24th May, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/downloadform.html Physical Address: As mentioned against item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Deepaj Vinimay Private Limited** on **10th May, 2022**.

The creditors of **Deepaj Vinimay Private Limited** are hereby called upon to submit their claims with proof on or before 24th May, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 13.05.2022

Place : Kolkata

Sd/-
Sudipta Ghosh
Name and Signature of Interim Resolution
Professional